



Mr. Deepak Anand, learned Senior Standing Counsel accepts notice on behalf of 2<sup>nd</sup> Respondent – ‘Income-Tax Department’. Learned counsel for the Appellant will serve a copy of the paper-book on him in the course of the day. He may file reply-affidavit within 2 weeks. Rejoinder, if any, may be filed within 2 weeks thereof.

Let notice be issued on the 1<sup>st</sup> Respondent by Speed Post. Requisites along with process fee be filed by 21<sup>st</sup> January, 2020.

Post both the appeals ‘for Admission (After Notice)’ on **20<sup>th</sup> February, 2020** before the appropriate Bench.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/sk/

**Company Appeal (AT) Nos. 9 & 10 of 2020**